

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 61352 of 2018-CU(DB)

[Arising out of Order-in-Appeal No. LUD-EXCUS-001-APP-1366-18 dated 06/07/2018 passed by the Commissioner of Central Excise (Appeals), Shimla]

M/s J.D. Sales Corporation

1044/39, Bindraban Road, Akashpuri Civil Lines,
Ludhiana

.....Appellant

VERSUS

Commissioner of C.E. & S.T., Ludhiana

Commissioner of Central Excise, F-Block Rishi
Nagar, Ludhiana

.....Respondent

APPEARANCE:

Present for the Appellant: Shri Aman Garg, Advocate

Present for the Respondent: Shri Amandeep Kumar, AR

CORAM: HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVADTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. 60231 / 2020

DATE OF HEARING: 24.02.2020

DATE OF DECISION: 24.02.2020

PER: ASHOK JINDAL

The learned Counsel for the appellant submits that they have opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019' and obtained discharged certificate. In view of this, the appeal is dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(ASHOK JINDAL)
MEMEBR (JUDICIAL)**

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**